

CENTRAL ADMINISTRATIVE TRIBUNAL
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No.O.A.17 of 2012
M.A.357/2012

Date of order : 03.08.2016

Present : Hon'ble Justice Mr. Vishnu Chandra Gupta, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative MemberSUBRATA GHOSH & ORS.
VS.
UNION OF INDIA & OTHERSFor the applicant : Mr. C. Sinha, counsel
For the respondents : Mr. B.L. Gangopadhyay, counselORDERPer Justice V.C. Gupta, J.M.

Heard the Id. counsel for the applicant and Id. counsel for the respondents.

2. The controversy raised in O.A. is whether the applicant can be granted the benefit of age relaxation on the basis of an application which has been given after about ten months of cut off date for moving the application for age relaxation?
3. A Miscellaneous Application No.M.A.357/2012 has also been filed with this O.A. for condonation of delay.
4. The O.A. has been filed by nine applicants. It is stated that out of these nine applicants three have fallen ill but nothing has been stated about others. Cause of action accrued on 16.06.2009 when the speaking order was passed by the authorities. This O.A. has been filed on 04.01.2012 i.e. after more than two and a half year after accrual of the cause of action. The applicants claimed the benefit of age relaxation after about ten months of cut off date by filing such representations. They were also sleeping over the order passed by the authorities for two and a half years. *(S. W)*

5. Therefore, we are of the view that the grounds taken by the applicants for condonation of delay are not sufficient.
6. It has been informed by the ld. counsel for the respondents that the process of selection has already been completed before filing of this O.A.
7. In view of the above, the O.A. is dismissed being barred by time. The M.A. also stands dismissed. There shall be no order as to cost.

(J. Das Gupta)
Administrative Member

(Justice V.C. Gupta)
Judicial Member

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